

**BEFORE THE NATIONAL GREEN TRIBUNAL, SITTING
AT CHENNAI**

ORIGINAL APPLICATION NO. 92 OF 2020

(Under Section 18(1) r/w Section 19(1) of the National Green Tribunal Act, 2010)

IN THE MATTER OF:

Gareeb Guide (NGO) Rep. by its President, 7/41, Bahar, Sahara States, Mansoorabad, Hyderabad-500068, Phone: 8688122222, E-Mail: gareebguide@gmail.com.

.....APPLICANT

VERSUS

1. State of Andhra Pradesh Rep. by its Chief Secretary to Govt, Department of General Administration, Building No. 1, I Floor, Interim Government Complex, Secretariat, Velagapudi, Guntur, Andhra Pradesh. Phone: N.A., E-Mail: cs@ap.gov.in

2. Collector, Srikakulam District, O/O Collectorate, Srikakulam. Phone: 08942-222565, E-Mail: Collector.skml@gmail.com

.....RESPONDENTS

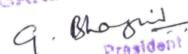
THE HUMBLE MEMO OF THE APPLICANT ABOVENAMED

For the reasons stated in this memo, the Hon'ble Tribunal may be pleased to consider the following:

It is Respectfully submitted that

- i. On 22.11.2023, this NGT directed the Respondent No. 2 i.e District Collector of Srikakulam District to file a detailed report as to how these permanent structures which have been blocking the inlets can be removed, as the inlet channels to any of the water body should not be allowed to be obliterated by making permanent structures etc and also directed the Petitioner i.e M/s Gareeb Guide to join in this process to



For GAREEB GUIDE

President

restore the inlets and outlets of this Kakarla Pond and to give suggestions and contributions and posted this OA 92 of 2020 to 10.01.2024.

- ii. Hence, on 19.12.2023, the Petitioner i.e M/s Gareeb Guide issued notice to the Respondent No. 1 & 2 **(Copy of Notice with Neat Copy enclosed)** to take action on the subject on or before 26.12.2023, in view of the Order, dated: 09.05.2023 of the Apex Court passed in SLP(C) 9300 of 2023 and the order, dated: 22.11.2023 of this NGT.
- iii. The Respondent No. 2 had conducted a hearing with the official members of the joint committee and the applicant in a similar case i.e OA 9 of 2023 etc **(Copy of Proof enclosed)**. But there is no similar action by the Respondent No. 2 in OA 92 of 2020.
- iv. As per the Revenue (I-B) Records, the land admeasuring Ac. 12.75 in Sy. No 59 and Ac 22.49 in Sy No. 48 of Chinnadugam (V), Jalumuru (M), Srikakulam (D) classified as Kakarla Pond (Water Body).
- v. However, till 1985, total extent of Ac 35.24 cents (Approx.) in Sy. No 58 & Sy No. 48 of Chinnadugam (V), Jalumuru (M), Srikakulam (D) was Kakarla Pond. But presently, the



FOR GAREEB GUIDE
G. Bhagiri
President

encroachments/illegal constructions are being killed the Kakarla Pond permanently.

- vi. There was direction, dated: 14.07.2022 by this NGT to the Respondent No. 2 to identify and restore the inlets and outlets of the Kakarla Pond after removing the encroachment there upon and to restore the tank.
- vii. However, on 01.12.2022, this NGT once again directed the Respondent No. 2 to clear the encroachments, restore the inlets and outlets to the water tank and file a report along with the revenue records relating to the same viz D-Sketch and also Photographs. But, the Respondent No. 2 did not comply with the order(s) dated: 14.07.2022 and 01.12.2022 of this NGT. Hence EA filed by the Petitioner i.e M/s Gareeb Guide (NGO) and the said EA is in pending.
- viii. As per the compliance report, dated: 02.08.2022 filed by the Respondent No. 2 before this NGT, the outlets are north side of Narasannapeta Branch Canal (NBC) which is formed North side of Kakarla tank Bund, and the outlets are formed in zeroyahi lands of Ryots which are presently irrigating.
- ix. On 17.04.2023, this NGT directed the Respondent No. 2 to file an additional report exploring the possibilities of (i) re-locating the occupants



For GAREEB GUIDE
G. Bhagat
President

furnished in Para (10) of their action taken report and (ii) restoring the pond to its original status.

- x. On 26.08.2023; the five members committee appointed by the Petitioner i.e M/s Gareeb Guide (NGO) personally visited the Kakarla Pond in Chinnadugam (V), Jalumuru (M).
- xi. As per the available information in FMB, Adangal and google map, the present status of Kakarla Pond is:

Sy No.	Extn of Land	Remark
48/1	Ac. 22.11 Cents	Illegal agricultural operations
48/2	Ac. 00.30 Cents	Grabbed by Dunga Lakshmana
48/3	Ac. 00.09 Cents	Kakarla Pond
48/4	Ac. 00.42 Cents	Grabbed by Peesa Narayanamma
48/5	Ac. 00.20 Cents	Kakarla Pond
48/6	Ac. 00.40 Cents	Grabbed by Tarra Venkata Rao
59	Ac.07.24 Cents	Illegal agricultural operations
59	Ac.05.07 Cents	Illegal constructions
59	Ac. 00.44 Cents	Kakarla Pond

- xii. As per the Villagers, there were two inlets to the said Kakarla Pond i.e one inlet was from Koneru Pond (grabbed by Mr Gondu Simmanna & Ors) and the other inlet was from Pulivani Pond (grabbed by Mr Peesa Srinivasa Rao & Ors) and one outlet to Peddadugam Tank (grabbed by Mr Peesa Srinivasa Rao & Ors).



For GAREEB GUIDE
 G. Bhargavi
 President

- xiii. In a similar case i.e SLP(C) 9300 of 2023, Apex Court **(Copy of Order enclosed)** held that and granted time till 31.05.2023 for the 136 families represented by the petitioners to vacate the premise in question as well as directed in the interest of justice that at the time of vacating the premise in question which means on or before 31.05.2023, the Respondent No.1 of the said case through Land and Development Office will pay a sum of Rs.3,00,000/- (Rupees Three Lakh) to each of the 136 families.
- xiv. As per the Superintendent Engineer, WR Dept, Irrigation Circle, Srikakulam Dist - Tanks Pertaining To Minor Irrigation In Respect Of Irrigation Circle - Srikakulam (Based on the direction, dated: 01.06.2020 of this NGT passed in OA 325 of 2015), Kakarlavani Tank - MI024999 is in the custodian of Irrigation Section, Narasannapeta and presently it has Ac 9.07 ayacut with good water quality.
- xv. Hence, this Memo.



FOR GAREED GUIDE
G. Bhargava
President

APPLICANT



M/s Dr. DVRao Advocates

(An ISO 9001:2008 Certified)

Delhi – Hyderabad – Chennai - Amaravathi

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From:
Dr. D.V.Rao,
Advocate, Supreme Court of India
Office: 49-B, III Floor, Adchini, New Delhi-16.
Residence: 7/41, Bahar, Sahara States, Mansoorabad,
Hyderabad-68. Ph: 8688122222
E-Mail: drdvraolawyer@gmail.com

To
(NEAT COPY)
1. **The Chief Secretary**, Government of Andhra Pradesh, Amaravathi **(R-1 in OA 92 of 2020)**
2. **The Collector & District Magistrate**, Srikakulam District, **(R-2 in OA 92 of 2020)**

Dated: 19.12.2023

MOST URGENT (Through Electronic Mode)

Sub: Suits - Srikakulam District - O.A. No.92 of 2020 of the Hon'ble National Green Tribunal, Chennai – Jalumuru Mandal, Chinnadugam Village - Request to comply with the order, dated: 22.11.2023 of the NGT - Notice - Reg

Ref:

1. Order, dated: 22.11.2023 passed by the NGT in OA 92 of 2020 **(Copy enclosed)**
2. Hon'ble Apex Court Order, dated: 09.05.2023 passed in SLP(C) 9300 of 2023 **(Copy enclosed)**
3. Your Notice vide Rc. No.2176/2022/El, Dt. 04.04.2023 related to the hearing with the official members of the joint committee and the applicant in OA 9 of 2023 **(Copy enclosed)** etc

Sir(s),

It is respectfully submitted that

1. As per the Revenue (I-B) Record, the land admeasuring Ac. 12.75 in Sy. No 59 and Ac 22.49 in Sy No. 48 of Chinnadugam (V), Jalumuru (M), Srikakulam (D) classified as Kakarla Pond (Water Body). However, till 1985, total extent of Ac 35.24 cents (Approx.) in Sy. No 58 & Sy No. 48 of Chinnadugam (V), Jalumuru (M), Srikakulam (D) was Kakarla Pond. But presently, the encroachments/illegal constructions are being killed the Kakarla Pond permanently. **There was direction, dated: 14.07.2022** by the NGT to the Respondent No. 2 to identify and restore the inlets and outlets of the Kakarla Pond after removing the encroachment there upon and to restore the tank. However, on 01.12.2022, the NGT once again directed the Respondent No. 2 to clear the encroachments, restore the inlets and outlets to the water tank and file a report along with the revenue records relating to the same viz D-Sketch and also Photographs. But, the Respondent No. 2 did not comply with the order(s) dated: 14.07.2022 and 01.12.2022 of the NGT. Hence EA filed by my client i.e M/s Gareeb Guide (NGO).
2. **As per the compliance report, dated: 02.08.2022 filed by the Respondent No. 2 before the NGT, the outlets are north side of Narasannapeta Branch Canal (NBC) which is formed North side of Kakarla tank Bund, and the outlets are formed in zeroyahi lands of Ryots which are presently irrigating.** On 17.04.2023, the NGT directed the Respondent No. 2 to file an additional report exploring the possibilities of (i) re-locating the occupants furnished in Para (10) of their action taken report and (ii) restoring the pond to its original status. It is in your aware that on 26.08.2023; the five members committee appointed by my client i.e M/s Gareeb Guide (NGO) personally visited the Kakarla Pond in Chinnadugam (V), Jalumuru (M). As per the available information in FMB, Adangal and google map, the present status of Kakarla Pond is:

Sy No.	Extn of Land	Remark
48/1	Ac. 22.11 Cents	Kakarla Pond
48/2	Ac. 00.30 Cents	Grabbed by Dunga Lakshmana
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48/6	Ac. 00.40 Cents	Grabbed by Tarra Venkata Rao
59	Ac.07.24 Cents	Illegal agricultural operations
59	Ac.05.07 Cents	Illegal constructions
59	Ac. 00.44 Cents	Kakarla Pond

3. **As per the Villagers, there were two inlets to the said Kakarla Pond i.e one inlet was from Koneru Pond (grabbed by Mr Gondu Simmanna & Ors) and the other inlet was from Pulivani Pond (grabbed by Mr Peesa Srinivasa Rao & Ors) and one outlet to Peddadugam Tank (grabbed by Mr Peesa Srinivasa Rao & Ors). In a similar case i.e SLP(C) 9300 of 2023, Apex Court held that and granted time till 31.05.2023 for the 136 families represented by the petitioners to vacate the premise in question as well as directed in the interest of justice that at the time of vacating the premise in question which means on or before 31.05.2023, the respondent No.1 through Land and Development Office will pay a sum of Rs.3,00,000/- (Rupees Three Lakh) to each of the 136 families.**
4. As per the Superintendent Engineer, WR Dept, Irrigation Circle, Srikakulam Dist – Tanks Pertaining To Minor Irrigation In Respect Of Irrigation Circle – Srikakulam (Based on the direction, dated: 01.06.2020 of this NGT passed in OA 325 of 2015), Kakarlavani Tank - MIO24999 is in the custodian of Irrigation Section, Narasannapeta and presently it has Ac 9.07 ayacut with good water quality.
5. However, you have conducted a hearing with the official members of the joint committee and the applicant in OA 9 of 2023 etc. The water is the most essential requirement to sustain the human life and, therefore, there is need to preserve and protect it. **On 22.11.2023, the NGT** directed the District Collector to file a detailed report as to how these permanent structures which have been blocking the inlets can be removed, as the inlet channels to any of the water body should not be allowed to be obliterated by making permanent structures etc and directed my client i.e M/s Gareeb Guide to join in this process to restore the inlets and outlets of this Kakarla Pond and to give suggestions and contributions.
6. Now, therefore I request you to take action on the subject on or before **26.12.2023**, in view of the Order, dated: 09.05.2023 of the Apex Court passed in SLP(C) 9300 of 2023 and the order, dated: 22.11.2023 of the NGT. Failing the above, my client M/s Gareeb Guide will be constrained to file Memo before the NGT, without any further notice.

Sincerely

(Dr DVRao)



M/s Dr. DVRao Advocates
(An ISO 9001:2008 Certified)

Delhi - Hyderabad - Chennai - Amaravathi

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From:
Dr. D.V.Rao,
Advocate, Supreme Court of India
Office: 49-B, III Floor, Adchini, New Delhi-16.
Residence: 7/41, Bahar, Sahara States, Mansoorabad,
Hyderabad-68. Ph: 8688122222
E-Mail: drdvraolawyer@gmail.com

To

1. **The Chief Secretary, Government of Andhra Pradesh, Amaravathi (R-1 in OA 92 of 2020)**
2. **The Collector & District Magistrate, Srikakulam District, (R-2 in OA 92 of 2020)**

Dated: 19.12.2023

MOST URGENT (Through Electronic Mode)

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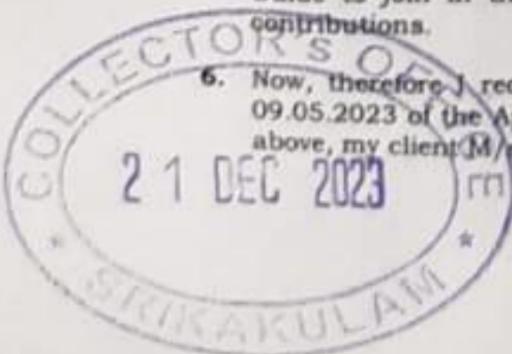
Sir(s),

It is respectfully submitted that

1. As per the Revenue (I-B) Record, the land admeasuring Ac. 12.75 in Sy. No 59 and Ac 22.49 in Sy No. 48 of Chinnadugam (V), Jalumuru (M), Srikakulam (D) classified as Kakarla Pond (Water Body). However, till 1985, total extent of Ac 35.24 cents (Approx.) in Sy. No 58 & Sy No. 48 of Chinnadugam (V), Jalumuru (M), Srikakulam (D) was Kakarla Pond. But presently, the encroachments/illegal constructions are being killed the Kakarla Pond permanently. **There was direction, dated: 14.07.2022** by the NGT to the Respondent No. 2 to identify and restore the inlets and outlets of the Kakarla Pond after removing the encroachment there upon and to restore the tank. However, on 01.12.2022, the NGT once again directed the Respondent No. 2 to clear the encroachments, restore the inlets and outlets to the water tank and file a report along with the revenue records relating to the same viz D-Sketch and also Photographs. But, the Respondent No. 2 did not comply with the order(s) dated: 14.07.2022 and 01.12.2022 of the NGT. Hence EA filed by my client i.e M/s Gareeb Guide (NGO).
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3. **As per the Villagers, there were two inlets to the said Kakarla Pond i.e one inlet was from Koneru Pond (grabbed by Mr Gondu Simmanna & Ors) and the other inlet was from Pulivani Pond (grabbed by Mr Peesa Srinivasa Rao & Ors) and one outlet to Peddadugam Tank (grabbed by Mr Peesa Srinivasa Rao & Ors). In a similar case i.e SLP(C) 9300 of 2023, Apex Court held that and granted time till 31.05.2023 for the 136 families represented by the petitioners to vacate the premise in question as well as directed in the interest of justice that at the time of vacating the premise in question which means on or before 31.05.2023, the respondent No.1 through Land and Development Office will pay a sum of Rs.3,00,000/- (Rupees Three Lakh) to each of the 136 families.**
4. As per the Superintendent Engineer, WR Dept, Irrigation Circle, Srikakulam Dist - Tanks Pertaining To Minor Irrigation In Respect Of Irrigation Circle - Srikakulam (Based on the direction, dated: 01.06.2020 of this NGT passed in OA 325 of 2015), Kakarlavani Tank - MI024999 is in the custodian of Irrigation Section, Narasannapeta and presently it has Ac 9.07 ayacut with good water quality.
5. However, you have conducted a hearing with the official members of the joint committee and the applicant in OA 9 of 2023 etc. The water is the most essential requirement to sustain the human life and, therefore, there is need to preserve and protect it. **On 22.11.2023, the NGT directed the District Collector to file a detailed report as to how these permanent structures which have been blocking the inlets can be removed, as the inlet channels to any of the water body should not be allowed to be obliterated by making permanent structures etc and directed my client i.e M/s Gareeb Guide to join in this process to restore the inlets and outlets of this Kakarla Pond and to give suggestions and contributions.**
6. Now, therefore, I request you to take action on the subject on or before **26.12.2023**, in view of the Order, dated: 09.05.2023 of the Apex Court passed in SLP(C) 9300 of 2023 and the order, dated: 22.11.2023 of the NGT. Failing the above, my client M/s Gareeb Guide will be constrained to file Memo before the NGT, without any further notice.



Sincerely

(Dr DVRao)

Item No.07(i) & (ii):-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.92 of 2020(SZ)

With

**Execution Application No.03 of 2023 (SZ) in
Original Application No.92 of 2020(SZ)**

IN THE MATTER OF:

Gareeb Guide (NGO).

...Applicant(s)

Versus

State of Andhra Pradesh,
Through its Chief Secretary & Ors.

...Respondent(s)

Date of hearing: 22.11.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. D.V. Rao.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 & R2.

ORDER

1. The report of the District Collector which was filed in August is not before us, as the same is returned for certain compliances. The learned counsel appearing for the State of Andhra Pradesh is directed to upload it again. However, in response to the said report, the applicant has made his objections.
2. It is stated that in and around the Kakarla Pond, there are permanent structures that are more than 20 years old, the buildings accommodating the Below Poverty Line people, etc. are there. Unless the inlets to the pond are cleared, the fresh flow of water may not be possible.
3. Let the District Collector file a detailed report as to how these permanent structures which have been blocking the inlets can be removed, as the inlet channels to any of the water body should not be allowed to be obliterated by making permanent structures.
4. Let the District Collector file a report in comparison with the FMB and Village Map and the present physical status of the inlets and furnish the way out for clearing the inlets or the alternatives that can be made to ensure flow of the water into the pond.
5. The applicant who filed his objections to the District Collector's report has not given any concrete suggestions as to how they can be removed. Instead, he quoted only the earlier orders passed by the Hon'ble Supreme Court and this Tribunal in various cases. The applicant being an NGO can also join in this process

to restore the inlets and outlets of this Kakarla Pond and give their suggestions and contributions.

6. Let the matter be listed on **10.01.2024**.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.92/2020(SZ) &
E.A. No.03/2023 (SZ) in
O.A. No. 92/2020(SZ)
22nd November, 2023. AD.



ITEM NO.11

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 9300/2023
(Arising from Diary No.12350 of 2022)

(Arising out of impugned final judgment and order dated 19-04-2022
in LPA No. 271/2022 passed by the High Court of Delhi at New Delhi)

VAISHALI (MINOR)

(THROUGH NEXT FRIEND MRS. SITA DEVI) & ORS.

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

(FOR ADMISSION and I.R

I.A. No.61293/2022:PERMISSION TO FILE SLP WITHOUT CERTIFIED COPY OF
IMPUGNED ORDER.

WITH

SLP(C) No. 7393/2023 (XIV)

(IA No.73132/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.73134/2023-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 02-05-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Vikas Singh, Adv.
Mr. Aman Panwar, Adv.
Mr. Akash Panwar, Adv.
Mr. Shivam Singh, Adv.
Mr. Baghel, Adv.
Ms. Deepika Kalia, Adv.
Mr. Nitin Saluja, Adv.
Mr. Harsh Gattani, Adv.
Ms. Anupradha Singh, Adv.
Mr. Shiyas K R, Adv.
Ms. Amiy Shukla, AOR
Mr. Shakti Vardhan, Adv.
Mr. Nitin Saluja, AOR

For Respondent(s) Mr. Sanjay Jain, A.S.G.
Mr. Padmesh Mishra, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Yuvraj Sharma, Adv.
Mr. Amrish Kumar, AOR

Mr. Navanjay Mahapatra, Adv.
Ms. Tanya Aggarwal, Adv.

Mr. Ajay Vikram Singh, AOR
Mrs. Priyanka Singh, Adv.
Mr. Pankaj, Adv.
Mr. Pankaj Kumar, Adv.
Mr. Omkar, Adv.
Mr. Shubham Singh, Adv.

Ms. T. Archana, AOR

UPON hearing the counsel the Court made the following
O R D E R

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO.9300/2023

Application (I.A. No.61293/2022) for permission to file special leave petition without certified copy of impugned order is allowed.

After hearing Mr. Vikas Singh, learned senior counsel appearing on behalf of the petitioners, Mr. Sanjay Jain, learned Additional Solicitor General appearing on behalf of the respondent-Union of India and learned counsel appearing on behalf of the respondent No.2-DUSIB, we do not think that the petitioners have made out a case for interference with the impugned order.

At the same time, taking note of the humanitarian problem which goes to the destiny of 136 families which have been identified in the affidavit dated 01.12.2022 filed by the respondents, we should exercise powers available to the Court under Article 142 of the Constitution of India and pass the following order.

1. We affirm the impugned order of the High Court.
2. We further give time till 31.05.2023 for the families represented by the petitioners to vacate the premise in question.

We direct in the interest of justice that at the time of vacating the premise in question which means on or before 31.05.2023, the respondent No.1 through Land and Development Office will pay a sum of Rs.3,00,000/- (Rupees Three Lakh) to each of the families. In order to facilitate the payment of the amount to the members of the families represented by the petitioners, within a period of ten (10) days from today, they shall nominate a person who is authorised to receive the amount of Rs.3,00,000/- (Rupees Three Lakh) to the respondent No.1 along with bank details. In other words by 31.05.2023, the amount should be paid as aforesaid. Equally time is granted till 31.05.2023 for the families to continue at the present premises in question.

3. Since it is pointed out that there are other accommodation which is available under the schemes for persons like the petitioners, if the petitioners make application in regard to the same under the same to the concerned Competent Authority, who will take decision based on eligibility and in accordance with law. Needless to say, any such application will be considered with sympathy that the applicants deserve.

We make it clear that this Court will not entertain any application for extension of time after 31.05.2023

We have passed the above order in the facts and circumstances of this case.

The special leave petition is disposed of.

Pending application(s), if any, stand disposed of.

SLP(C) No. 7393/2023

List the matter on 09.05.2023.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR

NOTICE

Sub: Suits – Srikakulam District – O.A. No.9 of 2023 of the Hon'ble National Green Tribunal, Chennai – Tekkali Revenue Division, Saravakota Mandal, Thogiri Village – Request to attend the hearing on **07.04.2023 @11:00 AM** before the District Collector, Srikakulam at Collector's Office, Srikakulam – Regarding.

Ref: 1. O.A. No.9 of 2023 of the Hon'ble National Green Tribunal, Chennai filed by the Forum for Social Justice & Anti-Corruption (NGO) Rep. by its General Secretary, Door No.58-14-87/2B, Marripalem, Vuda Colony, Visakhapatnam-530018.
2. Orders Dt.03.02.2023 of the Hon'ble National Green Tribunal, Chennai in I.A. No.13 of 2023(SZ), in O.A. No.9 of 2023(SZ).
3. This Office Proceedings in Rc.No.2176/2022/E1, Dt.21.02.2023.
4. This Office Notice in Rc.No.2176/2022/E1, Dt.28.03.2023
5. Note orders of the District Collector, Srikakulam, Dt.02.04.2023.

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It is informed that, in the reference 1st cited, the Forum for Social Justice & Anti-Corruption (NGO) Rep. by its General Secretary, Door No.58-14-87/2B, Marripalem, Vuda Colony, Visakhapatnam-530018 has filed an application before the Hon'ble National Green Tribunal, Chennai impleading the following as respondents

1. State of Andhra Pradesh Rep. by its Chief Secretary to Government, Department of General Administration, Building No.1, I Floor, Interim Government Complex, A.P. Secretariat, Velagapudi, Guntur, A.P.
2. District Collector, Srikakulam.

In the reference 2nd cited, the Hon'ble National Green Tribunal, Chennai has passed the order on 03.02.2023 in I.A. No.13 of 2023(SZ), in O.A.No.09 of 2023(SZ) and directed the 2nd respondent namely, the District Collector - Srikakulam to enquire into the matter after affording an opportunity of hearing to the applicant herein and pass appropriate orders, considering the above said issue of cutting of trees.

In the reference 3rd cited, the District Collector, Srikakulam has been pleased and issued orders constituting a Joint Committee with the following officers and the applicant in this O.A. with a direction to conduct the joint inspection in this matter and submit the detailed report to the District Collector, Srikakulam by 23.02.2023.

1. The Joint Collector, Srikakulam
2. The Sub-Collector, Tekkali
3. The Superintending Engineer, Panchayat Raj, Srikakulam
4. The Tahsildar, Saravakota
5. The applicant, i.e., Forum for Social Justice & Anti-Corruption (NGO) Rep. by its General Secretary, Door No.58-14-87/2B, Marripalem, Vuda Colony, Visakhapatnam-530018

In the reference 5th cited, the District Collector, Srikakulam has been pleased to conduct an hearing with the official members of the above joint committee and the applicant in this case on **Dt.07.04.2023 @11:00 AM** at the Collector's Office, Srikakulam.

In view of the above position, the officers mentioned in the below address entry are requested to attend before the District Collector, Srikakulam along with the connected files, all permanent revenue records of Thogiri and Kummarigunta Villages of Saravakota Mandal, Srikakulam District on **Dt.07.04.2023 @11:00 AM** at the Collector's Office, Srikakulam without fail.

The applicant is directed to attend the above hearing on the above date and time with relevant documents, if any, substantiating the allegations made in the O.A. No.9 of 2023 of the Hon'ble National Green Tribunal, Chennai.

The Tahsildar, Saravakota is also directed to submit the brief note on this case to the District Collector, Srikakulam at the time of hearing.

**Sd/- M.Rajeswari,
District Revenue Officer,
For Collector, Srikakulam.**

//t.c.f.b.o//

Superintendent-E 4/4/23

Sriram
07/04/23/EA

TO

- 1) The Joint Collector, Srikakulam.
- 2) The Sub-Collector, Tekkali.
- 3) The Superintending Engineer, Panchayat Raj, Srikakulam.
- 4) The Tahsildar, Saravakota.
- 5) Sri K.V.Srinivas, General Secretary, Forum for Social Justice & Anti-Corruption (NGO) Rep. by its General Secretary, Door No.58-14-87/2B, Marripalem, Vuda Colony, Visakhapatnam-530018.

Copy to the PS to the Collector/ PS to JC/ CC to DRO for information.



DV Rao <dvroaofile@gmail.com>

Urgent Memo in OA 92 of 2020 - NGT -Reg

1 message

DV Rao <dvroaofile@gmail.com>

Wed, Dec 27, 2023 at 12:34 PM

To: collector_sklm@ap.gov.in, collector.sklm@gmail.com, cs@ap.gov.in

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